Provision of additional IRB to States

- 373. SHRI K. C. RAMAMURTHY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the details of Impact Assessment Study on India Reserve Battalions (IRB) commenced by the Ministry;
- (b) the existing status of assessment of the same and likely time by which study will be completed;
- (c) whether it is a fact that many States are requesting for additional India Reserve Battalions, including Karnataka; and
- (d) if so, the steps taken by the Ministry to grant additional battalions to such States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) Government of India is getting an Impact Assessment Study done on the India Reserve Battalions Scheme through IIM, Rohtak. A presentation on draft report was made and thereafter, the report is under finalization.

(c) and (d) The proposals for additional IR Bn from 5 States including Karnataka have been received. Sanction of new India Reserve Battalion is dependent on the outcome of the Study.

Overcrowding of prisoners in jails

- †374. SHRIMATI PHULO DEVI NETAM: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that there is overcrowding of prisoners in the jails of the country, if so, the details thereof, State-wise;
- (b) the number of prisoners who have completed half of their sentence period and can be released on bail or parol, the details thereof, State-wise;
- (c) the number of the prisoners who are still in jails even after the completion of the sentence period, the details thereof, State-wise;
- (d) the number of undertrial prisoners in jails, the details thereof, State-wise; and

[†]Original notice of the question was received in Hindi.

the number of prisoners released during lockdown period, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) National Crime Records Bureau (NCRB) compiles prison statistics reported to it by States and Union Territories (UTs) and publishes it in its annual report "Prison Statistics India". The latest published report is of the year 2019. State/UT-wise capacity of prisons and number of inmates lodged in the prisons as on 31st December, 2019 are given in Statement-I (See below).

- This information is not maintained by NCRB.
- State/UT-wise number of convicts in jails, after completion of sentence, due to non-payment of fine amount as on 31st December, 2019 are given in Statement-II (See below).
- State/UT-wise number of undertrial prisoners as on 31st December, 2019 are given in Statement-III (See below).
 - This data has not been collected by NCRB. (e)

Statement-I State/UT-wise number of prisons, available capacity and inmate population as on 31st December, 2019

Sl. No. State/UT		Available Capacity	Number of Prison Inmates
1	2	3	4
1.	Andhra Pradesh	8789	7579
2.	Arunachal Pradesh	233	247
3.	Assam	8888	9226
4.	Bihar	42222	39814
5.	Chhattisgarh	12063	18112
6.	Goa	624	518
7.	Gujarat	13762	15089
8.	Haryana	19306	20423

Written Answers to		16 September, 2020]	Unstarred Questions	97
1	2	3	4	
9.	Himachal Pradesh	2146	2373	
10.	Jammu and Kashmir @	2910	3689	
11.	Jharkhand	16795	18654	
12.	Karnataka	14315	14515	
13.	Kerala	6841	7499	
14.	Madhya Pradesh	28718	44603	
15.	Maharashtra	24095	36798	
16.	Manipur	1272	876	
17.	Meghalaya	650	1023	
18.	Mizoram	1601	1698	
19.	Nagaland	1450	446	
20.	Odisha	19291	17563	
21.	Punjab	23488	24174	
22.	Rajasthan	22952	21599	
23.	Sikkim	260	400	
24.	Tamil Nadu	23392	14707	
25.	Telangana	7785	6717	
26.	Tripura	2174	1103	
27.	Uttar Pradesh	60340	101297	
28.	Uttarakhand	3540	5629	
29.	West Bengal #	21772	23092	
30.	Andaman and Nicobar Isl	ands 309	244	
31.	Chandigarh	1120	984	
32.	Dadra and Nagar Haveli *	70	46	
33.	Daman and Diu *	60	62	

98	Written Answers to	[RAJYA SABHA]	Unstarred Questions
1	2	3	4
34.	Delhi	10026	17534
35.	Lakshadweep	64	4
36.	Puducherry	416	263
	Total	403739	478600

[@] Jammu and Kashmir and Ladakh are now Union Territories. This is consolidated data of both UTs - Jammu and Kashmir and Ladakh.

Statement-II

State/UT-wise number of convicts lodged in jails after completion of their sentence due to non-payment of fine amount as on 31st December, 2019

Sl. No. State/UT		Number of convicts lodged in jails after completion of their sentence due to non-payment of fine amount
1	2	3
1.	Andhra Pradesh	0
2.	Arunachal Pradesh	0
3.	Assam	106
4.	Bihar	8
5.	Chhattisgarh	15
6.	Goa	0
7.	Gujarat	13
8.	Haryana	22
9.	Himachal Pradesh	10
10.	Jammu and Kashmir @	0
11.	Jharkhand	6
12.	Karnataka	21
13.	Kerala	111

[#] Due to non-receipt of data from West Bengal for the year 2018 & 2019, data furnished for 2017 has been used.

^{*} Dadra and Nagar Haveli and Daman and Diu have since been merged into one UT.

[@] Jammu and Kashmir and Ladakh are now Union Territories. This is consolidated data of both UTs - Jammu and Kashmir and Ladakh.

[#] Due to non-receipt of data from West Bengal for the year 2018 & 2019, data furnished for 2017 has been used.

^{*} Dadra and Nagar Haveli and Daman and Diu have since been merged into one UT.

Statement-III

State/UT-wise number of undertrial prisoners in Jails as on 31st December, 2019

Sl. No. State/UT		Undertrial prisoners
1.	Andhra Pradesh	4769
2.	Arunachal Pradesh	106
3.	Assam	6130
4.	Bihar	31275
5.	Chhattisgarh	9829
6.	Goa	369
7.	Gujarat	9799
8.	Haryana	13160
9.	Himachal Pradesh	1425
10.	Jammu and Kashmir @	3075
11.	Jharkhand	12759
12.	Karnataka	10500
13.	Kerala	4330
14.	Madhya Pradesh	24157
15.	Maharashtra	27557
16.	Manipur	758
17.	Meghalaya	861
18.	Mizoram	1097
19.	Nagaland	314
20.	Odisha	13803
21.	Punjab	15949
22.	Rajasthan	15378
23.	Sikkim	255

Sl. No. State/UT		Undertrial prisoners
24.	Tamil Nadu	9244
25.	Telangana	4384
26.	Tripura	568
27.	Uttar Pradesh	73418
28.	Uttarakhand	3373
29.	West Bengal #	16478
30.	Andaman and Nicobar Islands	132
31.	Chandigarh	580
32.	Dadra and Nagar Haveli *	46
33.	Daman and Diu *	46
34.	Delhi	14382
35.	Lakshadweep	4
36.	Puducherry	177
	Total	330487

[@] Jammu and Kashmir and Ladakh are now Union Territories. This is consolidated data of both UTs - Jammu and Kashmir and Ladakh.

Performance of VCF-SC

375. SHRI V. VIJAYASAI REDDY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that Venture Capital Fund Scheme for Scheduled Castes was launched in 2014-15 to promote entrepreneurship among SCs;
- (b) if so, the performance of the scheme during the last four years and beneficiaries, yearwise and district-wise details thereof;
- (c) the reasons that the rate of interest is fixed at 8 per cent for women and 7.75 per cent for physically challenged entrepreneurs and higher rate of interest for other SCs;

[#] Due to non-receipt of data from West Bengal for the year 2018 & 2019, data furnished for

^{*} Dadra and Nagar Haveli and Daman and Diu have since been merged into one UT.